

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.101
IB/289/ND/2024

IN THE MATTER OF:

Idbi Trusteeship Services Limited	...	Applicant
Versus		
Mr. Udaivir Anand	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Sr. Adv. Ravi Gupta, Adv. Arunav Guha Roy, Adv.
Diya Joshi, Adv. Anushree Poddar, Adv. Shrey
Sharma, Adv. Muskaan

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically.

This is an application filed under Section 95 of the Insolvency and Bankruptcy Code, 2016. Submissions heard. Order **reserved**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)